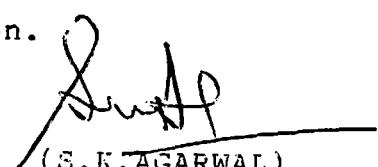


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

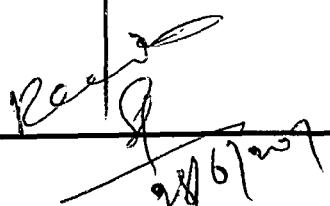
OA/TA/MP No. 312/2001

Chandra Pratap Singh Versus Union of India and ors.

Date of Order	Orders
27.6.2001	<p>Mr. S.K.Jain, counsel for the applicant Mr. S.S.Hasan, counsel for the respondents</p> <p>The learned counsel for the applicant makes a submission that this Original Application may be disposed of at the stage of admission by giving necessary directions to respondent No.2 to decide/dispose of his representation, which he may be allowed to file within two weeks.</p> <p>2. In view of the submissions made before this Tribunal, respondent No.2 is directed to decide/dispose of the representation, if the applicant files the same within two weeks from today. The representation shall be decided/disposed of by a reasoned and speaking order within two months from the date of receipt of such representation and if the applicant feels aggrieved by the disposal of such representation, he will be at liberty to approach the proper forum, if so advised.</p> <p>3. With the above directions this OA is disposed of at the stage of admission.</p>


(S.K.AGARWAL)

Judl.Member


28/6/2001